

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(6)

PRINCIPAL BENCH: NEW DELHI

OA NO.2351/91

DATE OF DECISION: 27.04.1992.

SHRI TEJ PAL SINGH & ANR. ...APPLICANTS

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

CORAM:-

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

1. Whether Reporters of Local Papers may be allowed to see the Judgment? *yes*

2. To be referred to the Reporter or not? *M*

FOR THE APPLICANTS MRS. RANI CHHABRA, COUNSEL

FOR THE RESPONDENTS SHRI P.P. KHURANA, COUNSEL

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. I.K. RASGOTRA, MEMBER (A))

Heard the learned counsel for both parties and perused the records.

2. The applicants have stated that they have worked for more than 240 days as Casual Labourers in the office of the respondents. This has not been denied by the respondents in their counter-affidavit.

3. The reliefs sought in the present application are that the respondents should be directed to regularise the applicants in the appropriate posts.

4. During the hearing, the learned counsel for the applicants stated that the applicants are working at present, pursuant to the interim order passed by the Tribunal on 22.10.1991.

5. After hearing both sides, the application is disposed of with the direction to the respondents to consider the question of regularisation of the applicants in suitable Group 'D' posts, in accordance with the

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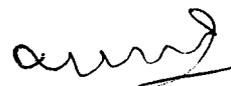
(7)

scheme prepared by them pursuant to the Hon'ble Supreme Court's decision in **Daily Rated Casual Labourers vs. Union of India & Others**, 1988 (1) SCC 122. The applicants should also be continued as Casual Labourers till they are regularised in accordance with the Scheme prepared by them.

6. The interim order already passed is made absolute.

7. There will be no order as to costs.


(I.K. RASGOTRA)
MEMBER(A)


(P.K. KARTHA)
VICE-CHAIRMAN(J)

April 27, 1992.

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